

**COURT-II**  
**BEFORE THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(APPELLATE JURISDICTION)**

**Appeal Nos. 174 of 2012 and 174 of 2013**

**Dated : 16<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Rakesh Nath, Technical Member**  
**Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**In the matter of:**

**Punjab State Power Corporation Ltd. ... Appellant(s)**  
**Versus**  
**Punjab State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Mandakini Ghosh

Counsel for the Respondent(s) : Mr. Sakesh Kumar for R-1

**ORDER**

**Appeal No. 174 of 2012**

The learned counsel for the Appellant has already filed the written submission in the matter.

The learned counsel for the State Commission undertakes to file a comprehensive written submission in the matter. He is directed to do so on or before 20.5.2014 after serving copy on the other side.

**Appeal No. 174 of 2013**

The learned counsel for the parties are directed to file their respective written submission in the matter on or before 20.5.2014 after serving copy on the other side.

Post the matters for further hearing on **22<sup>nd</sup> May, 2014.**

**(Justice Surendra Kumar)**  
**Judicial Member**

**(Rakesh Nath)**  
**Technical Member**